



2026:AHC:21230

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1263 of 2026

Suneet Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|---------------------------------------------------|
| Counsel for Petitioner(s) | : | Aman Shukla, Vijendra Kant, Vishnu Murti Tripathi |
| Counsel for Respondent(s) | : | C.S.C.                                            |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. At the very outset, Sri Vishnu Murti Tripathi, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of mandamus commanding the respondents to conduct a fresh computer typing test of petitioners for the post of Compute Operator Grad A in a fair, transparent and disturbance free environment, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

**January 30, 2026**

Ashu

**(Vikas Budhwar,J.)**